GOVERNMENT OF INDIA ENVIRONMENT AND FORESTS LOK SABHA

UNSTARRED QUESTION NO:4101 ANSWERED ON:18.08.2010 BIO-MEDICAL WASTE Dharmshi Shri Babar Gajanan;Muttemwar Shri Vilas Baburao;Yadav Shri Dharmendra

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether bio-medical waste is increasing and posing a great threat to the environment in the country;

(b) if so, the details thereof;

(c) whether the Central Pollution Control Board (CPCB) has conducted any study in this regard;

(d) if so, the details and the outcome thereof;

(e) whether some of health care establishments and hospitals in the country are violating the Bio-Medical Waste (Management & Handling) Rules, 1998; and

(f) if so, the details thereof, State-wise and the action taken by the Government in this regard?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH)

(a) to (f): The State Pollution Control Boards (SPCBs) and Pollution Control Committees (PCCs) of Union Territories submit annual reports regarding bio-medical waste management to the Central Pollution Control Board (CPCB). As per information provided by the CPCB, bio- medical waste generation has increased from 319.5 metric tonnes/day in the year 2004 to 413.5 metric tonnes/day in the year 2008.

If not treated and disposed of in accordance with the Bio-Medical Waste (Management and Handling) Rules, 1998 (BMW Rules), biomedical waste can cause environmental degradation.

As per the provisions of the Bio-Medical Waste (Management and Handling) Rules, 1998, the State Pollution Control Boards (SPCBs) and Pollution Control Committees (PCCs) of Union Territories are the prescribed authorities for implementation of the BMW Rules. Action is taken by the SPCBs/PCCs in case of violations. Details of the number of health care establishments and hospitals violating the BMW Rules, State-wise and the action taken by the SPCBs/PCCs are given in the Annexure.